

**Compressed Natural Gas**

2046. SHRI ANANT KUMAR HEGDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to extend the facility of Compressed Natural Gas (CNG) driven vehicles to different parts of the country; and

(b) if so, the details of the companies operating in that line and their profitability and the States to whom this facility is proposed to be extended?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) No, Sir.

(b) Does not arise.

**Criteria for Allocation of Levy Sugar**

2047. SHRI DINSHAW PATEL:  
SHRIMATI BHAVNA DEVRAJ BHAJ CHIKHALIA:  
SHRI JAYSINHJI CHAUHAN:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the criteria being followed by the Government for allocation of levy sugar to States;

(b) whether the Government allot levy sugar to States on the basis of projected population of 1996;

(c) whether the Gujarat has not been allotted levy sugar on this basis;

(d) if so, the reasons therefor;

(e) whether representations have been received from the State in this regard;

(f) if so, the details thereof and the decision taken by the Government thereon; and

(g) the time by which it is likely to be supplied as per the projected population of 1996?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) to (d) The norm for supply of sugar in the PDS for most States/U.Ts. including the State of Gujarat, is 425 gms. per capita per month based on the 1991 census. In addition, Government also releases about one lakh tonnes per annum as a festival quota which is allocated to the States/UTs on a pro rata basis linked to their monthly levy quota.

(e) Yes, Sir.

(f) and (g) The quantity of sugar accruing to the Central Government in the levy account under the current levy sugar formula, is short of the requirements for the PDS.

In these circumstances, it has not been found possible to enhance the allocation of sugar under the PDS for State Government by linking it to a more recent population figure. The Government of Gujarat has been informed of this position.

**Sarkaria Commission**

2048. SHRI RAMESHWAR PATIDAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering to implement the recommendations of the Sarkaria Commission on Centre-State Relations; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Action has been initiated to ensure harmonious Centre-State Relations in the light of the recommendations of the Sarkaria Commission, etc.

**Supply of Bitumen**

2049. SHRI JAYSINHJI CHAUHAN:  
SHRI DILEEP SANGHANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Gujarat has approached the Central Government regarding insufficient supply of bitumen;

(b) if so, the steps taken to ensure sufficient and uninterrupted supply of bitumen;

(c) the average waiting period for supply of bitumen tankers by the Koyali Refinery during the working season;

(d) whether loading capacity of bitumen at Koyali Refinery is sufficient to meet the demand; and

(e) if not, the reasons therefor and the steps taken/proposed to taken to ensure sufficient loading capacity and supply of bitumen?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) Yes, Sir.

(b) The oil companies have been directed to meet the full requirement of the State.

(c) Only during the peak working season, the average waiting period is three to four days occasionally.

(d) Yes, Sir.

(e) Loading capacity is sufficient to meet the normal demand. By better supervision, loading efficiency is increased in case of higher demand.